

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No. 453/2018
in
OA No. 1154/2018

This the 9th day of August, 2019

**Hon'ble Mr. S.N.Terdal, Member (J)
Hon'ble Mr. A.K. Bishnoi, Member (A)**

1. Amit Kumar Ruhela
S/o Sh. Chander Singh
R/o Qtr. No. 145, Type-1, Press Colony, Mayapuri,
New Delhi – 110064.
2. Mahender Singh
S/o Late Shri Rampat Singh
R/o E/1679, Dabua Colony
Air Force Road, NIT Faridabad, Haryana – 121001

....Petitioners

(By Advocate: Mr. Jatin Parashar for Mr. Ajesh Luthra)

Versus

1. Sh. Sanjay Mitra
Secretary
Union of India, Ministry of Defence
South Block, New Delhi – 110001.
2. Sh. V. Anandrajan
Joint Secretary
(Trg.) and CAO, Ministry of Defence
'E' Block Hutmets, CAO, Dalhousie Road
New Delhi – 110001.
3. Sh. Manas Chatterjee
Additional Directorate General MP-4 Civ. (b)
Ministry of Defence, West Block-III
1st Floor, R.K. Puram, New Delhi – 110066.
4. Lt. Gen. C.P. Mohanty
Directorate General
Operational Logistics & Strategic Movements
Ministry of Defence, Room No. 506, D-1 Wing
5th Floor, Sena Bhawan, New Delhi – 110011.

... Contemnors/Respondents

(By Advocate: Mr. Ranjan Tyagi)

ORDER (ORAL)

Mr. S.N. Terdal :

Heard.

We have perused the Tribunal's order dated 20.03.2018. It is seen that the Tribunal, without going into the merits of the matter, issued a direction to the respondents to pass a reasoned and speaking order.

2. The respondents have filed compliance affidavit, enclosing therewith a copy of speaking order dated 03.12.2018. It is stated that the order of the Tribunal has since been complied with.
3. In view of this, CP is closed and notices are discharged. However, in case the petitioners are aggrieved, they may seek appropriate remedy as per law.

(A.K. Bishnoi)
Member (A)

(S.N. Terdal)
Member (J)

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